

MINUTES OF THE MEETING No. 27/11 dated 6.10.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
4. S.K Aggarwal DC (SSI)
5. Smt. Sobha, Spices Board
6. Shri V.V. Sadasivan, Spices Board
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.26/11 for confirmation and confirmed and adopted the same without any change.

Case No A-34 NC No.27/11 Dated 6.10.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1237/AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/8/2010 issued by this office. A reminder issued on 21.10.2010.. Accordingly the case may be re-listed on 3.11.2010..

Case No A-35 NC No.27/11 Dated 6.10.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA F.No.03/94/40/994/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/8/2010 issued by this office. A reminder issued on 21.10.2010. Accordingly the case may be re-listed on 3.11.2010..

Case No A-36 NC No.27/11 Dated 6.10.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1240/AM10/DES-IV RLA F.No.03/94/40/595/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/8/2010 issued by this office. A reminder issued on 21.10.2010.. Accordingly the case may be re-listed on 3.11.2010..

Case No A-37 NC No.27/11 Dated 6.10.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1241/AM10/DES-IV RLA F.No.03/94/40/593/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/8/2010 issued by this office. A reminder issued on 21.10.2010.. Accordingly the case may be re-listed on 3.11.2010..

Case No M-186 NC No.27/11 Dated 6.10.10	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/87/50/129/AM10/DES-IV RLA F.No.03/95/40/122/AM10 Lic.No.0310522892 dated 5.6.2009
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.10.2010, the Committee decided to amend the description of Import Item No.6 which is along with ITC(HS) clarification to read as under:-

From

- PVC based Decorative Foils

To

Decorative Hot Stamping Foils

(The ITC Code should be as 32121000 instead of 39219099)

Export Item

- Export item should be amended as 44091020 (instead of 40091020)

The quantity and other description mentioned in the minutes of ALC M.No. 36/83-ALC1/2009 dated 2.12.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-187 NC No.27/11 Dated 6.10.10	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/614/AM10/DES-IV RLA F.No.03/95/40/991/AM09 Lic.No.0310544113 dated 5.11.2009
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The Committee considered the case as per agenda . The comments of TA was considered in the meeting. It was decided to call for specific comments for consideration of the Committee, as the written comments offered by TA was not found in order. A reminder to C&PC(PC Div.) issued on 21.10.2010. Accordingly the case may be re-listed on 3.11.2010.

Case No M-188 NC No.27/11 Dated 6.10.10	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1934/AM08/DES-IV RLA F.No.07/24/40/253/AM08 Lic.No.0710052532 dated 8.7.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-

Export Item: As per application

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-189 NC No.27/11 Dated 6.10.10	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1977/AM08/DES-IV RLA F.No.07/24/40/497/AM08 Lic.No.0710053829 dated 15.10.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-

Export Item: As per application

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring	Net to net

shank	
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-190 NC No.27/11 Dated 6.10.10	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1915/AM08/DES-IV RLA F.No.07/24/40/173/AM08 Lic.No.0710051998 dated 14.6.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-

Export Item: As per application

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-191	M/ s Bharat Enterprises, Delhi
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NC No.27/11 Dated 6.10.10	F.No.01/83/162/1291/AM10/DES-IV
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The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 10/5/2010 issued by Deptt. of C&PC (Chem.Div.) followed by reminder dated 13.9.2010. issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-192 NC No.27/11 Dated 6.10.10	M/ s Zenith Metals, Kolkata F.No.01/83/162/17/AM11/DES-IV
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The Committee considered the case as per agenda. The Committee decided to call for details of export item, import items process details etc. from firm/RLA and a letter has been issued on 13.9.2010. A reminder issued on 21.10.2010. Accordingly the case may be re-listed on 3.11.2010.

Case No M-193 NC No.27/11 Dated 6.10.10	M/ s Vishnu Chemicals ltd, Visakhapatnam F.No.01/83/50/899/AM09/DES-IV RLA F.No.26/24/40/001/AM09 Lic.No.2610007483 dated 16.10.2006
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The Committee considered the case as per agenda and noted that comments is awaited from Deptt. of C&PC(Chem.Div.) letter dated 24.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 27/83-ALC1/2010 **MEETING DATE** : 06.10.2010

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.11.2010.			

2	Case No.: 1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. A copy of the reply has been handed over to TA(DIPP) on 21.10.2010.. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.: 63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS	Meet No/Date:27/83-ALC1/2010	Status: Case
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3		LIMITED	06.10.2010	Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda. As per application, the import quantity is shown in number, whereas the export quantity shown in MT. Clarification received from RA has been sent to Spices Board for comments. Accordingly the case may be relisted on 3.11.2010			

4	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.8.2010. . Accordingly the case may be relisted on 3.11.2010			

5	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up. Another PH granted on 13.10.2010. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:16/27/83-ALC1/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00459/AM11/	RLA File :05/23/040/00178/AM10/	Lic.No/Date:0510259443 25.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/89/2006-Ch-II dated 2.1.2007. the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Antimony Penta Oxide (99%min.)	1 Kg	Antimony Trioxide (99.8% min.)	0.909 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 9/23/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status : Case Deferred
HQ File :01/83/050/00380/AM11/	RLA File :03/95/040/00791/AM10/	Lic.No/Date:0310562526 02.03.2010	Defer Date:03.11.2010

Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 6.10.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. % solid content of export
2. Exact item of import i.e Epoxy Acrylate or its raw material
3. Chemical Reaction involved in the manufacturing of Epoxy Acrylate indicating mol. wt. of each of Reactant & final product
4. Function of each of imported inputs in the manufacturing process
5. Production of item of export under reference & corresponding consumption of raw material duly certified by Central Excise for last 2 years.

Accordingly the case may be re-listed on 3.11.2010.

Case No.: 11/23/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status : Case Deferred
HQ File :01/83/050/00382/AM11/	RLA File :03/95/040/00717/AM10/	Lic.No/Date:0310563253 08.03.2010	Defer Date:03.11.2010

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly

the case may be re-listed on 3.11.2010.

9	Case No.:16/11/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00149/AM11/	RLA File :03/95/040/00792/AM10/	Lic.No/Date:0310563860 10.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.23/11 dt. 8.9.2010.			

10	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

11	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:21/23/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:27/83- ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00392/AM11/	RLA File :05/23/040/00206/AM10/	Lic.No/Date:0510260891	Defer Date:

12		19.03.2010	
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP, dated 6.10.2010, the Committee decided to approve the case as per SION – A-1579.		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

13	Case No.:25/27/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00468/AM11/	RLA File :05/23/040/00215/AM10/	Lic.No/Date:0510260812 19.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/97/2009-PC-II dated 6.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Formulated Additive Parafin	1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines	0.6825 Kg 0.3675 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:10/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00381/AM11/	RLA File :03/94/040/01117/AM10/	Lic.No/Date:0310566659 25.03.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
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15	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010				

16	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.11.2010.				

17

Case No.:3/3/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00038/AM11/	RLA File :05/24/040/00543/AM10/	Lic.No/Date:0510262023 07.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Booklet/Index Card	1 Kg	1. 2/S Coated Art paper of rel. GSM 2. Coated paper of Rel. GSM 3. Digital Plate 4. Rel. Printing Ink	1.10 Kg/Kg content in export - do – 2% of FOB value 1 gm.
Paper Sticker (printed on 163 GSM Self Adhesive paper)	1 Kg	1. Self Adhesive Chrome Art Paper 163 GSM 2. Digital Plate 3. Rel. Printing Ink	1.10 Kg/Kg content in export 1% of FOB value 1 gm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:12/3/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00047/AM11/	RLA File :09/24/040/00514/AM10/	Lic.No/Date:0910041603 09.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem Div.) vide U.O.No.15022/20/2010-Ch-II dated 30.9.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thifluzamide Technical	1 Kg	1. Ethyl 4,4,4- Trifluoro Aceto Acetate 2. Thioacetamide 3. 2,6-Dibromo-4-Trifluoro Methoxy Aniline 4. Acetonitrile	0.670 Kg 0.290 Kg 0.705 Kg 3.426 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:13/3/83-ALC1/2010	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00048/AM11/	RLA File :02/24/040/00243/AM10/	Lic.No/Date:0210140754 09.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Paper Bags (Made out of	1 Kg	1. Kraft Paper (80 GSM)	1.04 Kg/Kg content

	Kraft paper 80 GSM and Aluminium Foil		2. Aluminium Foil (19 GSM) 3. Adhesive	in export - do – 2% of FOB value
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

21	Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

22	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

23	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

24	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

25	Case No.:12/23/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00383/AM11/	RLA File :03/95/040/00392/AM10/	Lic.No/Date:0310570718 22.04.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:17/27/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00460/AM11/	RLA File :04/24/040/00337/AM10/	Lic.No/Date:0410113522 03.05.2010	Defer Date:03.11.2010

26			03.05.2010	Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks. Copy of application also to be handed over to DIPP . Accordingly the case may be re-listed on 3.11.2010.			

27	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

28	Case No.:3/7/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00094/AM11/	RLA File :07/24/040/00028/AM11/	Lic.No/Date:0710071433 04.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.23/83 dated 8/9/2010 . Hence the case is withdrawn.			

	Case No.:34/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00405/AM11/	RLA File :09/24/040/00332/AM10/	Lic.No/Date:0910041900 04.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-			
	<u>Export Item</u> -			

S.No.	Description of Item	Quantity
1.	MG Triplex Board	1.0 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp	1.0356 MT
2.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.0433 MT
3.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0022 MT
4.	Poly Kraft paper/Wrapper	As per Packing Policy or as applied for whichever is less
5.	Poly Pipes, Core Plugs	- do -
6.	Stretch Film	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:35/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00406/AM11/	RLA File :09/24/040/00348/AM10/	Lic.No/Date:0910041899 04.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly Coated Carton Board 2 PE	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood)	0.338 MT
2.	SBR Latex (50% DRC)	0.0197 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.0978 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0978 MT
5.	LDPE	1.01 MT/MT content in export
6.	Packing Material	As per packing policy
7.	CTMP	0.434 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Deferred
HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:03.11.2010

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.

32	Case No.: 6/7/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Deferred
	HQ File :01/83/050/00097/AM11/	RLA File :03/95/040/00084/AM11/	Lic.No/Date:0310572949 06.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 3.11.2010.			

33	Case No.: 17/7/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Deferred
	HQ File :01/83/050/00108/AM11/	RLA File :34/24/040/00019/AM11/	Lic.No/Date:3410026979 07.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

34	Case No.: 28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.10.2010 and the comments awaited. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.: 25/23/83-ALC1/2010	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Approved
	HQ File :01/83/050/00396/AM11/	RLA File :03/94/040/00034/AM11/	Lic.No/Date:0310573202 07.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC			

Div.) vide U.O.No.46011/136/2006-PC-II dated 6.10.2010, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Nitro Cellulose Pigmented Dispersion	1 Kg	1. Nitro Cellulose Resin	1.02 Kg/Kg content in the export product
		2. Relevant Organic/Inorganic Pigment	- do -
		3. Acetyl Tributyl Citrate	- do -
		4. Dispersion Additives/Wetting Agent	- do -
		5. Ethyl Acetate /Ethyl Alcohol	1.13 Kg/Kg content in the export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36

Case No.:16/7/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
HQ File :01/83/050/00107/AM11/	RLA File :08/24/040/00045/AM11/	Lic.No/Date:0810088895 10.05.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.11.2010.			

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Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18/10/2010 issued by this office. Accordingly the case may be re-listed on 3.11.2010..			

38	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

39	Case No.:24/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00395/AM11/	RLA File :03/94/040/00099/AM11/	Lic.No/Date:0310574038 13.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

40	Case No.:27/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM11/	RLA File :03/94/040/00142/AM11/	Lic.No/Date:0310574033 13.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

41	Case No.:26/23/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00397/AM11/	RLA File :03/95/040/00137/AM11/	Lic.No/Date:0310575341 20.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.

42	Case No.:5/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00376/AM11/	RLA File :03/94/040/00152/AM11/	Lic.No/Date:0310575809 24.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

43	Case No.:17/23/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00388/AM11/	RLA File :07/24/040/00031/AM11/	Lic.No/Date:0710071750 24.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

44	Case No.:23/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00394/AM11/	RLA File :03/94/040/00189/AM11/	Lic.No/Date:0310575810 24.05.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:15/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00386/AM11/	RLA File :07/21/040/00078/AM11/	Lic.No/Date:0710071808 26.05.2010	Defer Date:

Decision :

The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-

Export Item: As per application**Import Item**

S.No.	Description of Item	Quantity
1.	Technical wood (blend of various waste hard wood) of various sizes	1 CBM/CBM content in export
2.	2.5X0.113” 15 Deg Coil Wire collated nail ring shank 2.5X2870.20 MM	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/23/83-ALC1/2010

Party Name:HERANBA INDUSTRIES LTD.

Meet No/Date:27/83-ALC1/2010
06.10.2010**Status:Case
Deferred**

HQ File :01/83/050/00399/AM11/

RLA File :03/94/040/00172/AM11/

Lic.No/Date:0310576588
31.05.2010Defer
Date:03.11.2010

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.

Case No.:24/27/83-ALC1/2010Party Name:KLJ POLYMERS &
CHEMICALS LTD.,Meet No/Date:27/83-ALC1/2010
06.10.2010**Status:Case
Approved**

HQ File :01/83/050/00467/AM11/

RLA File :05/23/040/00045/AM11/

Lic.No/Date:0510265202
01.06.2010

Defer Date:

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Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/97/2009-PC-II dated 6.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Formulated Additive Parafin	1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines	0.6825 Kg 0.3675 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:1/11/83-ALC1/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00134/AM11/	RLA File :03/94/040/00207/AM11/	Lic.No/Date:0310577125 03.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/63/2008-Ch-II dated 13.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active matter 69% Minimum)	1 Kg	1. Lauryl Alcohol Ethoxylate 2. Sulphur 3. Caustic Soda Flakes	0.534 Kg 0.060 Kg 0.075 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49

Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:03.11.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.

50	Case No.:3/11/83-ALC1/2010	Party Name:VERSA TILE CHEMICALS LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.11.2010.			

51	Case No.:15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

52	Case No.:4/11/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00137/AM11/	RLA File :10/24/040/00015/AM11/	Lic.No/Date:1010038874 04.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/03/10-11 dt. 20.9.2010 stating that the weighted average yield comes to 12.89% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-			
Item of Export		Qty	Item of Import	Qty

Black Pepper Oleoresin	45000.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg
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This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

53	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

54	Case No.:6/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00377/AM11/	RLA File :03/94/040/00221/AM11/	Lic.No/Date:0310577448 04.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

55	Case No.:7/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00378/AM11/	RLA File :03/94/040/00223/AM11/	Lic.No/Date:0310577452 04.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.10.2010 and the comments awaited. Accordingly the case may be re-listed on 3.11.2010.			

Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT	Meet No/Date:27/83-ALC1/2010	Status:Case
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56		LTD.,	06.10.2010	Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. A letter dated 3.11.2010 has been issued to RA/Firm. Accordingly the case may be relisted on 3.11.2010			

57	Case No.:8/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00379/AM11/	RLA File :03/94/040/00204/AM11/	Lic.No/Date:0310577745 07.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical Unsaturated Dimer Fatty Acid, Trade Name : DorfNC 351 A Containing 77% of DDSA &17% of Aromatic Solvent	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on			

3.11.2010.

59	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to write to firm to furnish the composition of the export product etc., as per the written comments of TA. Accordingly a D/L has been issued on 21.10.2010. Accordingly the case may be re-listed on 3.11.2010.			

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Case No.:13/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00384/AM11/	RLA File :03/94/040/00210/AM11/	Lic.No/Date:0310577924 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/50/2006-Ch-II dated 2.12.2009, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid 20% Aromatic Solvent (C ₁₀ -C ₂₀)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:18/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
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HQ File :01/83/050/00389/AM11/	RLA File :07/24/040/00067/AM11/	Lic.No/Date:0710072112 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-			
<u>Export Item:</u>			
S.No.	Description of Item	Quantity	
1.	Pinewood Pallet	1 No.	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Pinewood (in the form of Blocks, Top Deck & Deck Boards)	1.02 CBM/CBM content in export	
2.	Wire collated nail ring shank of rel. size	Net to net	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:19/23/83-ALC1/2010	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00390/AM11/	RLA File :07/24/040/00059/AM11/	Lic.No/Date:0710072094 08.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:20/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
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63	HQ File :01/83/050/00391/AM11/	RLA File :07/21/040/00162/AM11/	Lic.No/Date:0710072114 08.06.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. A letter issued on 21.10.2010. Accordingly the case may be relisted on 3.11.2010				

64	Case No.:22/23/83-ALC1/2010		Party Name:TARAK CHEMICALS PVT LTD		Meet No/Date:27/83-ALC1/2010 06.10.2010		Status :Case Approved	
	HQ File :01/83/050/00393/AM11/		RLA File :34/24/040/00006/AM11/		Lic.No/Date:3410027169 08.06.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide U.O.No.46011/14/2010-PC-II dated 6.10.2010, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Oil Soluble Demulsifier (SOT 1035 A)		1 Kg	1. Kemelix D-510 (Polyimine Ethoxylate/Propoxylate)		0.100 Kg		
			2. Witbreak GBG-3172 (Phenol Formaldehyde Resin Ethoxylate)		0.050 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:41/11/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00174/AM11/	RLA File :02/24/040/00016/AM11/	Lic.No/Date:0210143173 09.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-				

65

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 42/11/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Approved
HQ File :01/83/050/00175/AM11/	RLA File :03/95/040/00185/AM11/	Lic.No/Date:0310578081 09.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/67/2010-Ch-II dated 25.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Emulsifying Wax (containing 90% of Cetostearyl Alcohol and 10% of Sodium Lauryl Sulphate)	1 Kg	1. Cetostearyl Alcohol/Vegasrol 1618 TA: 91.8% 2. Sodium Lauryl Sulphate	0.900 Kg 0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 36/23/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Approved
HQ File :01/83/050/00407/AM11/	RLA File :31/24/040/00040/AM11/	Lic.No/Date:3110043539 11.06.2010	Defer Date:

67

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/55/2010-Ch-II dated 10.6.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Di-isobutyl aluminium hydride 25% in Toluene	1 Kg	Di-isobutyl aluminium hydride	0.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68

Case No.:29/23/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00400/AM11/	RLA File :03/95/040/00154/AM11/	Lic.No/Date:0310578637 14.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/80/2010-Ch-II dated 1.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Polyoxyl 25 Hydrogenated Castor Oil	1 Kg	Ethylene Oxide	0.552 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69

Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:03.11.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.9.2010 and the comments awaited. Accordingly the case may be re-listed on 3.11.2010

70	Case No.:19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.10.2010 and the comments awaited. Accordingly the case may be re-listed on 3.11.2010			

71	Case No.:16/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00387/AM11/	RLA File :07/24/040/00081/AM11/	Lic.No/Date:0710072362 21.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 18.10.2010. Comments awaited. Accordingly the case may be re-listed on 3.11.2010.			

72	Case No.:20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
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73	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.11.2010.				

74	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. A letter issued on 3.11.2010 to RA/Firm. Accordingly the case may be relisted on 3.11.2010				

75	Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010				

76	Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010				

	Case No.:3/15/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
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HQ File :01/83/050/00258/AM11/	RLA File :04/24/040/00015/AM10/	Lic.No/Date:0410115214 05.07.2010	Defer Date:
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Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.7/265/09-TSW dated 5.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Solder Paste OM 345. (Combination of Paste flux 11.5% and 88.5% Tin Alloy Powder consisting of Tin 96.5%, Silver 3%, Copper 0.5%).	1 Kg	1. Tin Alloy Powder SAC 305 T 3 (Tin Alloy Powder with the combination of Tin 96.5%, Silver 3% and Copper 0.5%) 2. Paste Flux OM 345 (Paste Flux-OM 345)	0.893 Kg 0.116 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/15/83-ALC1/2010	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00259/AM11/	RLA File :05/24/040/00076/AM11/	Lic.No/Date:0510267515 05.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/17/2009-Ch-II dated 6.10.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Tin Stabilizer	0.493 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/15/83-ALC1/2010	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00260/AM11/	RLA File :05/24/040/00077/AM11/	Lic.No/Date:0510267521 05.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/17/2009-Ch-II dated 6.10.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Tin Stabilizer	0.560 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

81	Case No.:14/27/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00457/AM11/	RLA File :05/24/040/00145/AM11/	Lic.No/Date:0510267966 12.07.2010	Defer Date:03.11.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.

82	Case No.: 22/27/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Approved
	HQ File :01/83/050/00465/AM11/	RLA File :05/23/040/00093/AM11/	Lic.No/Date:0510267983 13.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide U.O.No.46011/11/2005-PC-II dated 6.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermoplastic Rubber (TPR) Compound	1 Kg	1. Styrene Butadiene Styrene (Oil Extended) 2. Synthetic Rubber (PBR/RB) 3. Polystyrene Granules (HIPS)	0.7923 Kg 0.0891 Kg 0.1486 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.: 23/27/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status: Case Approved
	HQ File :01/83/050/00466/AM11/	RLA File :05/23/040/00096/AM11/	Lic.No/Date:0510268302 15.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide U.O.No.46011/11/2005-PC-II dated 6.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermoplastic Rubber (TPR) Compound	1 Kg	1. Styrene Butadiene Styrene (Oil Extended) 2. Synthetic Rubber (PBR/RB)	0.7923 Kg 0.0891 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

85	Case No.:4/19/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00308/AM11/	RLA File :02/24/040/00184/AM10/	Lic.No/Date:0210145728 27.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

86	Case No.:18/27/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00461/AM11/	RLA File :02/24/040/00054/AM11/	Lic.No/Date:0210145729 27.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

87	Case No.:5/19/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00309/AM11/	RLA File :02/24/040/00065/AM11/	Lic.No/Date:0210145767 28.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

88	Case No.:7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

89	Case No.:11/19/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00315/AM11/	RLA File :09/24/040/00331/AM10/	Lic.No/Date:0910042879 28.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. A letter issued on 21.10.2010. Accordingly the case may be relisted on 3.11.2010			

90	Case No.:21/27/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00464/AM11/	RLA File :08/24/040/00125/AM11/	Lic.No/Date:0810090798 28.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

91

Case No.:9/19/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved															
HQ File :01/83/050/00313/AM11/	RLA File :03/94/040/00366/AM11/	Lic.No/Date:0310585396 29.07.2010	Defer Date:															
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 6.10.2010, the Committee decided to approve the case as under:-																		
<u>Export Item:</u>																		
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Release Liners (One Side Silicone Coated Paper) 35 to 40 GSM</td><td>1 Kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Release Liners (One Side Silicone Coated Paper) 35 to 40 GSM	1 Kg									
S.No.	Description of Item	Quantity																
1.	Release Liners (One Side Silicone Coated Paper) 35 to 40 GSM	1 Kg																
<u>Import Item</u>																		
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Coated Paper in Jumbo Rolls of Rel. GSM</td><td>1.05 Kg</td></tr><tr><td>2.</td><td>Silicon Polymers (100% Solid)</td><td>2.1 gms/sq.meter of export in content</td></tr><tr><td>3.</td><td>Catalyst for Silicone</td><td>0.021 gms/sq.meter of export in content</td></tr><tr><td>4.</td><td>Cross Linker for Silicone</td><td>0.0735 gms/sq.meter of export in content</td></tr></table>				S.No.	Description of Item	Quantity	1.	Coated Paper in Jumbo Rolls of Rel. GSM	1.05 Kg	2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export in content	3.	Catalyst for Silicone	0.021 gms/sq.meter of export in content	4.	Cross Linker for Silicone	0.0735 gms/sq.meter of export in content
S.No.	Description of Item	Quantity																
1.	Coated Paper in Jumbo Rolls of Rel. GSM	1.05 Kg																
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export in content																
3.	Catalyst for Silicone	0.021 gms/sq.meter of export in content																
4.	Cross Linker for Silicone	0.0735 gms/sq.meter of export in content																
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE																		

Case No.:10/19/83-ALC1/2010	Party Name:NOCIL LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
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92	HQ File :01/83/050/00314/AM11/	RLA File :03/95/040/00058/AM11/	Lic.No/Date:0310585485 30.07.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

93	Case No.:13/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00317/AM11/	RLA File :03/95/040/00166/AM11/	Lic.No/Date:0310585945 04.08.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.				

94	Case No.:10/27/83-ALC1/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00453/AM11/	RLA File :02/24/040/00081/AM11/	Lic.No/Date:0210146325 12.08.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) on 7.10.2010. Comments awaited... Accordingly the case may be re-listed on 3.11.2010.				

95	Case No.:32/27/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00475/AM11/	RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376 17.08.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.				

96	Case No.:29/27/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00472/AM11/	RLA File :05/23/040/00132/AM11/	Lic.No/Date:0510270836 18.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

97	Case No.:30/27/83-ALC1/2010	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00473/AM11/	RLA File :05/23/040/00124/AM11/	Lic.No/Date:0510270838 18.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

98	Case No.:28/27/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00471/AM11/	RLA File :05/23/040/00133/AM11/	Lic.No/Date:0510270990 19.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

99	Case No.:31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

100	Case No.:27/27/83-ALC1/2010	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00470/AM11/	RLA File :05/23/040/00139/AM11/	Lic.No/Date:0510271210 23.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 11.10.2010. Comments awaited... Accordingly the case may be re-listed on 3.11.2010.			

101	Case No.:26/27/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
	HQ File :01/83/050/00469/AM11/	RLA File :07/24/040/00172/AM11/	Lic.No/Date:0710073798 24.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/49/2008-Ch-II dated 18.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Hiper GP3 Gear Oil Additive for automotive and industrial application Containing 1) 44% of Addco 402 G (Sulphurized di-isobutylene)	1 Kg	1) Addco 402 G (Sulphurized di- isobutylene)	0.448 Kg
	2) 0.80% of Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol)		2) Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol)	0.008 Kg
	3) 1% of Lubrizol 889 D (Ester		3) Lubrizol 889 D (Ester Copolymer	0.01 Kg

Copolymer – Ethylene oxide and Propylene oxide)	– Ethylene oxide and Propylene Oxide)	0.001 Kg
4) 0.10% of Lubrizol 5172 A (Substituted Thiadiazole – butyl ester of Dimercapto Thiadiazole)	4) Lubrizol 5172 (Poly ether-ester of succinic Acid)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

102	Case No.:1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048 26.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.			

103	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter for hand copy issued to firm/RA on 3.11.2010. Accordingly the case may be relisted on 3.11.2010			

104	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:03.11.2010

Decision :The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.

105	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board vide letter dated 13.9.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.11.2010.			

106	Case No.:14/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00385/AM11/	RLA File :03/94/040/00423/AM11/	Lic.No/Date:0310590406 31.08.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

107	Case No.:1/27/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00444/AM11/	RLA File :02/24/040/00111/AM11/	Lic.No/Date:0210148166 20.09.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.10.2010. Comments awaited... Accordingly the case may be re-listed on 3.11.2010.			

	Case No.:2/27/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
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108	HQ File :01/83/050/00445/AM11/	RLA File :03/94/040/00417/AM11/	Lic.No/Date:0310593008 20.09.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.				

109	Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010				

110	Case No.:4/27/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00447/AM11/	RLA File :10/24/040/00031/AM11/	Lic.No/Date:1010040247 23.09.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted that Hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.				

111	Case No.:5/27/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM11/	RLA File :09/24/040/00152/AM11/	Lic.No/Date:0910043600 23.09.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted that Hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.				

	Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
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112	HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:03.11.2010
Decision : The Committee considered the case as per agenda and noted that Hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.11.2010.				

113

Case No.:7/27/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Approved
HQ File :01/83/050/00450/AM11/	RLA File :08/24/040/00316/AM10/	Lic.No/Date:0810092406 23.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/105/2006-Ch-II dated 4.8.2009, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 234 (Acid Black RHR)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite	0.365 Kg 0.250 Kg 0.126 Kg 0.250 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:8/27/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case deferred
	HQ File :01/83/050/00451/AM11/	RLA File :03/95/040/00022/AM11/	Lic.No/Date:0310593604 23.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda The comments of TA(C&PC) was considered and it was decided by the Committee to further discuss the case with TA. Accordingly the case was deferred for 24.11.2010.			

115	Case No.:9/27/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00452/AM11/	RLA File :17/24/040/00001/AM11/	Lic.No/Date:1710003510 23.09.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

116	Case No.:11/27/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00454/AM11/	RLA File :03/95/040/00393/AM11/	Lic.No/Date:0310593849 24.09.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

117	Case No.:12/27/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00455/AM11/	RLA File :08/24/040/00368/AM10/	Lic.No/Date:0810092549 27.09.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

118	Case No.:13/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM11/	RLA File :03/95/040/00421/AM11/	Lic.No/Date:0310594012 27.09.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

119	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2010 06.10.2010	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:03.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.11.2010			

Date:21.10.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer